

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1403**

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)

APPLICANTS FOR CITIZENSHIP

1403. KUMARI SUSHMITA DEV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons who have applied for citizenship under the Ministry of Home Affairs Notification/ Order published on 23rd October, 2018; and

(b) the details of the documents required in order to apply for citizenship under the said Order?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a): The Ministry of Home Affairs notification published on 23rd October 2018, came into force on 22.12.2018. As per details available in the online system, the total number of persons who have applied for citizenship on or after 22.12.2018 are 419 upto Feb 7, 2019.

(b): The details of documents required are as per Annexure – I.

Documents to be attached with the application by the applicant

Sl. no.	Section of the Citizenship Act, 1955 under which applied	Documents to be attached
1	5(1)(a)	(i). A copy of valid Foreign Passport (ii). A copy of valid Residential Permit (iii). Copy of the passport, or birth certificate of parents.
2	5(1)(c)	(i). A copy of valid Foreign Passport (ii). A copy of valid Residential Permit (iii). Evidence of his/her husband's/wife's Indian nationality viz. copy of the Indian passport or birth certificate, etc. (iv). A copy of marriage certificate issued by the Registrar of Marriage.
3	5(1)(d)	(i). A copy of valid Foreign Passport (ii). A copy of valid Residential Permit (iii). Proof of Indian citizenship of both the parents' viz. copy of the Indian passport/ birth certificate. (iv). In case of guardian, enclose proof.
4	5(1)(e)	(i). A copy of valid Foreign Passport (ii). A copy of valid Residential Permit (iii). Copies of Indian Citizenship Certificates issued under section 5(1)(a) or 6(1) of the Citizenship Act, 1955 of both the parents.
5	5(1)(f)	(i). A copy of valid Foreign Passport (ii). A copy of valid Residential Permit (iii). Evidence that the applicant or either of his parents was a citizen of Independent India viz. copy of the passport, or birth certificate.
6	5(1)(g)	(i). A copy of valid Foreign Passport (ii). A copy of the certificate of registration as overseas citizen of India cardholder under Section 7A
7	6(1)	(i). A copy of valid Foreign Passport (ii). A copy of Residential Permit (iii). One affidavit from self (applicant) and two affidavits from two Indians testifying to the character of the applicant in the prescribed language available in the application Form. (iv). Two language certificates certifying the applicant's knowledge in any one of the Indian languages specified in the Eighth Schedule of the Constitution. (A language certificate from a recognized educational institution or from a recognized organization or from two Indian citizens of the district of the applicant) (v). Two newspaper (circulating in the district in which the applicant resides) cuttings of different dates or of different newspapers notifying his intention to apply for citizenship in the prescribed language available in the application Form.

